

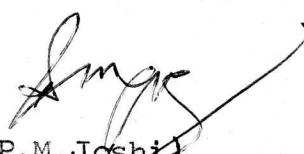
OA/97/87

(Ch)

Coram : Hon'ble Mr.P.M.Joshi : Judicial Member

13/7/1987

Neither the applicant nor his councel present. Mr.N.S.Shevde learned counsel for the respondent is also not present. No reply has been filed so far. The respondents are required to file their reply within four weeks from the date of this order. The case is adjourned to 7th September, 1987 for further directions.


(P.M.Joshi)
Judicial Member

10

Coram: Hon'ble Mr. P.Srinivasan : Administrative Member
Hon'ble Mr. P.M.Joshi : Judicial Member

22/6/1987

Applicant himself is present. Shri N.S.Shevde learned counsel for the respondent prays for more time to file reply. Respondent to file reply by 6/7/1987. The matter may be put up for ~~further~~ direction on 13/7/1987.


(P.Srinivasan)
Administrative Member


(P.M.Joshi)
Judicial Member

MA/387/87
in
OA/97/87

11

CORAM : HON'BLE MR P H TRIVEDI : VICE CHAIRMAN

25/09/1987

Mr N S Shevde learned advocate for the respondents request for adjournment for filing reply to which learned advocate Mr M M Desai appears on behalf of the applicant has no objection. Allowed. The case is adjourned to 9th October'87.


(P H TRIVEDI)
VICE CHAIRMAN

MA/387/87
in
OA/19/87

(12)

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

9/10/1987

Heard both the learned advocates Mr. M.M. Desai and Mr. N.S. Shevde learned counsel for the applicant and the respondent respectively. The respondents are directed to make such ~~promotions~~^{payments} which are admitted by them before 20th October, 1987. A reply may be allowed. The learned advocate for the respondents states that he is ready with the reply. He may do so in the course of the day. Respondents may also file the reply of the miscellaneous petition within a week from the date of this order. This case OA/97/87 may be posted with the miscellaneous applications on November 13, 1987.

Parin
(P.H. TRIVEDI)
VICE CHAIRMAN